

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CA(CAA)-139(PB)/2017

IN THE MATTER OF:

Vikas Ecotech Ltd.

.... APPLICANT / PETITIONER

And

Vikas Multicorp Ltd.

.... RESPONDENT

SECTION:

Under Section 230(1)

Order delivered on 12.04.2018

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Suman Kumar Jha, Advocate

ORDER

CA- 296(PB)/2018

Learned Counsel for the applicant is heard. The present application is filed for correction of the dates and time of the meetings to be convened of creditors of transferor & transferee company.

Accordingly, the prayer A and B of the application is allowed and dates and time be changed accordingly.

The application stands disposed of.

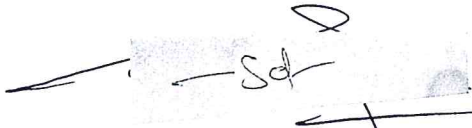
Process Dasti.

Cont....

CA-40(PB)/2018

Learned counsel for the applicant also mentions about the application filed by them on 17.01.2018 for fixation of the remuneration of the scrutiniser. It is further stated by him that the said application becomes infructuous, since the remuneration to the scrutinizer is already paid. Learned counsel is directed to file affidavit to that effect and seek direction when the matter is listed, i.e. tomorrow.

List on 13th April 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**